IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. NX Stamp No. 26 of 1991.

Shri Bhailal Manilal	Petitioner
Shri B.H. Mehta	Advocate for the Petitioner(s)
Versus	
Rly. Staff College	Respondent
Shri M.S. Shevde	Advocate for the Respondent(s)

DATE OF DECISION 20.11.1991

CORAM:

The Hon'ble Mr. R.C. Bhatt

: Member (J)

The Hon'ble Mr. S. Gurusankaran

- : Member (A)
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

120/11

Bhailal Manilal Baroda.

.. Applicant

Versus

Rly. Staff College, Baroda.

. Respondent

O.A. Stamp No. 26/91

ORDER

Dated : 20.11.1991

Per : Hon'ble Mr. S. Gurusankaran .. Member (A)

None present for the applicant. Mr. N.S.

Shevde, learned advocate for the respondents present.

It is seen from the file that even though the application is filed in January, 1991, office has raised objections regarding incomplete particulars, non-supply of annexures etc. and after giving sufficient time, office has pointed out that the objections have not been removed even after a period of about 10 months. From this it is clear that the applicant is not keen in prosecuting the matter.

Mence the application is rejected at the admission stage itself for want of prosecution and incomplete application.

(S Gurusankaran) Member(A)

(R C Bhatt)
Member(#)

*Mogera

Office Report

Order

Present: Shri B.H. Mehta, counsel for the applicant.

Learned counsel for the applicant has

given an application to restore the O.A. Stamp No. 26 of 1991, and has prayed that the objection be removed within two weeks. Hence the order of dismissal of O.A. Stamp No. 26/91 Of he difference and it is restored in file with the direction to the applicant to remove the office objection within two weeks, failing which again the matter will stand dismissed.

- have not been removed as:

Play-Submitaly

111991 (S.GURUSANKARAN) Member (A)

(R.C.BHATT) Member (J)

*Ani.

The applicant and learned advocate absent. Office objections not removed though time was granted. Hence O.A./ST./26/91 is dismissed for non- removal of objection.

> (R.C. Bhatt) Member (J)

nen

*Kaushik

6.2.1992

Date Office Report ORDER

12.2.1992

Heard Shri B.H. Mehta learned advocate for the applicant and Shri N.S. Shevde, learned advocate for the respondents. This application was dismissed on the ground that office objectionSwere not removed, though time was granted, Hence order was pssed by this Tribunal on 6.2.1992 accordingly. On 7.2.1992, the application was made under signature of learned advocate for the applicant for restoration of the original application. It is true that this application is not signed by the applicant and therefore no miscellaneous application number is given by the office. However, in the instant case, the original application was dismissed because the objection was not removed. No regular number to original application could be given unless the office finds that there is no office objection or that the office objection is removed. This is the case where the office had raised objection and the applicant did not remove within the time given by the office and also by the Tribunal. The ommission of the signature of the applicant on the application dated 7.2.1992 should not be settled to the interest of the applicant, moreso when the office has not given regular number to original application because of office objection. As the main application of the applicant has still the Stamp Number, the defect in not having signature of the applicant in the restoration application should not be feetled. The application is filed on the very next day after dismissal of O.A. Stamp and the defect in not having the signature of the applicant is not fettled. The application under signature of learned advocate for the applicant be given regular miscellaneous number. It is allowed. The learned advocate for the applicant undertakes to remove the objection within two days. Time granted for two days, in default of which, the applicant will

Office Report Date ORDER not be entitled to be heard again on that point. O.A. Stamp No.26 of 1991 is restored to file. The order of dismissal is set aside. (R.C.Bhatt) Member (J) *Ani. 26.2.1992. None present for the applicant. The case is adjourned to 13th March, 1992. (M.Y.Priolkar) (R.C.Bhatt) Member (J) Member (A) 0.A./76/92 13.3.1992 None present for the applicant and respondents. Hence the matter is adjourned to 20.3.1992. (R.C. Bhatt) Member (J) *Kaushik

Date	Office Report	ORDER
20.3.1992		None present for the applicant.
		Mr. N.S. Shevde learned advocate for the
1		respondents is present. Hence the matter
		is adjourned to 24th March, 1992.
1		nen
1 1 1 1		(R.C. Bhatt) Member (J)
24. 03.1992.	•	*Ait None present for the applicar
		Mr.N.S.Shevde, is present for the respondent. The matter is kept on 27.03.1992.
2		(R.Venkatesan) (R.C.Bhatt) Member (A) Member (J)
,		AIT

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No.

74 of 1992

Shri Bhailal Manilal	Petitioner
Shri B.H. Mehta	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondent
Shri N.S. Shevde	Advocate for the Respondent(s)

DATE OF DECISION

CORAM:

The Hon'ble Mr. R.C. Bhatt

: Member (J)

28.3.1992

The Hon'ble Mr. R. Venkatesan

- : Member (A)
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? ×
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Bhailal Manilal, Manjalpur, Harijanvas, Vadodara.

: Applicant

(Advocate & Shri B.H.Mehta)

VS.

- Union of India, through The General Manager, Western Railway, Bombay.
- 2. Principal,
 Railway Staff College,
 Lal Baug,
 Vadodara.
- 3. Shri Suresh Rao, Cleaner, Rly. Staff College, Behind Lal Baug, Wadodara.

: Respondents

(Advocate : Shri N.S. Shevde)

ORAL - ORDER O-A. No.74 of 1992

Date: 27.3.1992

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

None present for the applicant. Even on last four occassions on 26.2.1992, 13.3.1992, 20.3.1992 and 24.3.1992 none remained present. Therefore, it appears that the applicant is not interested in prosecuting the matter. The applicant is also absent. Mr. N.S. Shevde, learned advocate for the respondents present. The application is dismissed for default. No order as to costs.

Menhatisan

(R.Venkatesan) Member (A) (R.C. Bhatt) Member (J) Shri Bhailal Manilal, Manjalpur, Harijanvas, Vadodara.

: Applicant

(Advocate L Shri B.H. Mehta)

VS.

- Union of India, through The General Manager, Western Railway, Bombay.
- 2. Principal,
 Railway Staff College,
 Lal Baug,
 Vadodara.
- 3. Shri Suresh Rao, Cleaner, Rly. Staff College, Bøhind Lal Baug, Badodara.

: Respondents

(Advocate : Shri N.S. Shevde)

ORAL - ORDER O-A- No.74 of 1992

Date: 27.3.1992

Per : Hon ble Shri R.C. Bhatt

: Member (J)

None present for the applicant. Even on last four occassions on 26.2.1992, 13.3.1992, 20.3.1992 and 24.3.1992, none remained present. Therefore, it appears that the applicant is not interested in prosecuting the matter. The applicant is also absent. Mr. N.S. Shevde, learned advocate for the respondents present. The application is dismissed for default. No order as to costs.

Venkatesan) ber (A) (R.C. Bhatt) Member (J)

*Ani.

Date	Office Report	Order
(18)		Mr.B.M.Mehta for the applicant.
22/10/92		M.A.St.152/92 is for restoration
		of Original Application.
		None for the applicant.
		In Interest of Justice, call on
		12th November, 1992.
		Ren la
		(R.C.BHATT) (N.V.KRISHNAN) MEMBER (J) VICE CHAIRMAN
		*SS
		Mr.B.H.Mehta for the applicant.
2/11/92	*	Mr.N.S.Shevde for the respondents.
20		Weither the applicant nor
		kwe his counsel was present. The
100		M.A.St.152/92 is for restoration
	2	original application which was
		dismissed as default. The M.A.
		do not given a stamp number is
		requiring. Hence, the M.A. is
		dismissed in default for want
		of prosecution.
		1
		ne.
		(R.C.BHATT) (N.V.KRISHNAN)
		MEMBER (J) VICE CHAIRMAN

ice Report

Order

Mr.B.M.Meht, for the applicant. M.A.St.152/92 is for restoration of Original Application. None for the applicant. In Interest of Justice, call on 12th November, 1992.

(R.C.BHATT) (N.V.KRISHNAN)

MEMBER (J)

VICE CHAIRMAN

*SS

Mr.B.H.Mehta for the applicant. Mr. N.S. Shevde for the respondents.

Neither the addicant nor the his counsel was present. The M.A.St.152/92 is for restoration criginal application which was dismissed as default. The M.A. do not given a stamp number is requiring. Hence, the M.A. is dismissed in default for want of prosecution.

(R.C. BHATT)

(N.V.KRISHNAN)

MEMBER (J)

VICE CHAIRMAN

Central Administrative Tribunal Ahmedabad Bench.

Application No.	CA 1741	92.	of 199	
Transfer Application	No.	old Writ	Pet.No.	Same Committee of the C

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided) .

Dated: 3 6 -92

Countersigned:

Section Officer/Court Officer.

Signature of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

INDEX SHEET

PARTI	VERSUS U, a, J. E, ore,	
	PART A B & C	
SERIAL NO.	DESCRIPTION OF DOCUMENTS	PAGE
1,	Application. Decuments Filed.	1-9
2.	Documents Filed	5-0
3.	Order dt-27/3/92.	
XY.	MA 87.152/92 - D.O. an 12/11/92.	
14		

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AHMEDABAD

	Submitted; C.A.T./JUDICIAL SECTION.
	Original Petition No. 2) Of 91
	Miscellaneous Petition No.: of
* *	Shri Bhaild Mamilal Petitioner(s).
	Versus. Nespondent(s).
	This application has been submitted to the Tribunal by
	shri BH Mchta
* *	Under Section 19 of the Administrative Tribunal Act, 1985.
	It has been scrutinised with reference to the points mentioned
	in the check list in the light of the provisions contained in
* *	the Administrative Tribunal Act, 1985 and Central Administrative
5	Tribunals (Procedure) Rules, 1985.
	The Applications has been found in order and may be given
	to concerned for fixation of date.
* .	
	The application has not been found in order for the reasons
8	indicated in the check list. The applicant may be advised to
	rectify the same within 14 days/draft letter is placed below
Ass	For signature. Second Set not fled. Document not fill in all Seb
S.0	(J):
D.R	· (J): G-regpo- Offected porty wot join!
an an	No may eyen occasively
	23/1191 23/1191
GAC/4109	0/

ue my ssue of lear 24/1 m cotto. feet submilled, Advocate concerned has supply a petition apocuments which is placed at flag ABB. Crains through the petition it is seems that copies supplied by advocate is not tellar with original as in original by achount is baring two Regordents only. l'agins in index nat mentioned lagins mut done on documents. Annahun marked an ABCDE etc 13 not proper. Annex-A in first copy (Elag-A) net supplied. Some documents which is not of original is not certified on the copy. In short advicate has not removed objection properly. 10/12/9. We may ask the advocate to straighten everything pointian Softs by f(s) Advocate Concerned has Remake Joan for admession. Settiller General 14.292

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

	APPLICANT (S) Pala M
	APPLICANT (S) Bhaild Mamlal
	RESPONDENT(S) Jania 4 4
	PARTICULARS TO BE EXAMINED ENDORSEMENT AS TO RESULT OF EXAMINA
1.	Is the application competent ?
2.	(A) Is the application in the prescribed form ?
	(B) Is the application in paper book form ?
	(C) Have prescribed number complete sets of the application been filed?
3.	Is the application in time ?
	If not, by how many days is it beyond time?
	Has sufficient cause for not making the application in time stated?
4.	Has the document of authorisation/ Vakalat Nama been filed?
5.	Is the application accompained by 801-862798 D.D./I.P.O. for Rs.50/ ? Number for D.D./I.P.J. to be recorded.
6.	Has the copy/copies of the order(s) against which the application is made, been filed.?
7.	(a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed.?
,	(b) Have the documents referred to in (a) above duly attested and numbered accordingly?
part of the second	(c) Are the documents referred to in (a) above neatly typed in double space ?
8.	Has the index of documents has been filed and has the paging been done properly?

- Have the chronological details of representations made and the outcome of such representation been indicated in the application.?
- 10. Is the matter raised ihm the application pending before any court of law or any other Bench of the Tribunal ?
- 11. Are the application/duplicate copy/spare copies signed.?
- 12. Are extra copies of the application with annexures filed .?
 - (a) Identical with the Original.
 - (b) Defective.
 - (c) Wanting in Annexures No. Page Nos.

(d)Distinctly Typed ?

- Have full size envelopes bearing full address of the respondents been filed ?
- Are the given addressed, the registered addressed ?
- Do the names of the parties stated in the copies, tally with Name(s) None those indicated in the application?
- Are the transations certified to be true or supported by an affidavit affirming that amy they are true ?
- Are the facts for the cases mentioned under item No.6 of the application ?
 - (a) Concise ?
 - (b) Under Distinct heads M
 - (c) Numbered consecutively ?
 - (d) Typed in double space on one side of the paper ?
- Have the particulars for interim order prayed for, stated with reasons.?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL DISTRICT: BHAVNAGAR.

APPLICATION NO. 26 of 1991.

Bhikhabhai Mamilal Solanki. ... petitioner.
Versus

(1).principal,Railway Staff
College and another. Opponents.

/ Index/

Sr. Annex.	Description.	pages Nos.
(1)	Memo of Applitation .	1 to 94
(2). A 1	A copy of the Certifi-	
	cate of the Opponent	10 5
	dated 23-6-1976.	* .
(2). A2	A copy of the certificate	
	of the opponent dated -	H E
	28-1-75.	
(8). A3	A copy of the Order of	
р	Opponent No.1 dt. 4.1.85.	12 7
(8). A4	A copy of the application	
	made by petition dt.28-6-84	. #8 8
(6). A5	Copy of the letter written	4 9
	by president of the Baroda	, ,
	State and Jilla Vibha Dalit	
	Kalyan Seva Sangh dt.3.7.87.	

	(7).	A 6	Copy of the application made	
			by the petitioner dt.5-9-88	16
			to the Chairman Sports Club.	
	(8).	A7	A copy of an application of	
			the petitioner dated 17-3-89.	116
	(9).	A8	Copy of the application made	
			by the petitioner dt. 19-7-89.	快人
	(10).	A9	Copy of the petitioner made to	
			the Secretary Schedule Caste,	18 13
			Schedule Tribe dated 31-7-89.	
7	(11).	A10	Copy of the application made by	14 and 13
			the petitioner citing the	VEV.
			instances, of persons who were	19 8 20
			promoted by the opponent.	L'and a second and a second a
	(12).	A11	A copy of the certificate of	15
			the Sport Officer.	21
	(13).	A12	A copy of the notice.	22 17
	(14).	A13	Copy of the application made by	1.07
			the petitioner on 6-10-89.	23 18
	(15).	A14	A copy of the office order dtd.	
			10-1-1990.	24
	(16).	A15	Copy of an application made by	
			the petitioner for full back	25 20
			wages etc.,.	

Ahmedabad.

Date. -1-1990.

Advient In the

0 M) 26 91

Central Administrative Tribunal at Ahmedabad.

Case No. 74 of 1992.

Between;

Bhailal Manklal, residing at Vadodara.

Applicant.

XXXX

(1) rinin of India to me hia to we served where expense alanger winds. Bankay. Principal, Rly. Staff College,

Lal Baug, Vadodara. (3/ Sweek rustan far cleaner, ply. Stoll college, oth Soil Boile, Vadrdene

Name of the applicant(i) Bhailal Manilal

Name of the father (ii) Manilal.

Designation and office(iii) Rly. Staff College, in which employed. Vadodara. Office address. .. Rly. Staff Gollege, Vadodara. Address of services (v) Manjalpur Manjalpur, Harijanvas, of all notices.

- 2. Name and designation Principal Rly. Staff College, of the respondent. Vadodara.
 - Office address(ii) Principal Rly. Staff College, Lal/of the respot. Vadodara.
 - (iii) Address for Same as above, no.ii. servides of all notices.
- 3. kkkkkx Particulars of the order agasint which application is made.
 - (i)Order No. No. E/REC/SWD dxx2x
 - (ii)2.1.1991. Date
 - Passed by: Principal Rly. Staff Sollege, Lal Baug, Vadodar∂.
 - Qiv) Subject in brief: Petitioner is senior to Suresh Uttam Rao who is called for in trade case for the post of Station Wagon Driver. While the

applicant who has got having heavy driving licence, is not called for test. The respondent has written a letter on 22-6-90 that the applicant's case will be considered on merit wxkm when a vacancy arises. A copy of the maximum letter is annexed herewith.

Annex. '4'

4. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation;

The applicant further declares that the application is within the limitation presdribed in sec. 21 of the Administrative Tribunals Act, 1985.

6. Fadts of the case;

The facts of the case are given below:

The applicant is appointed as Safaiwala on 15.6.83 in the office of opponent. He posseses heavy duty licence. He applied for the post of Khalasi but he is not yet appointed. He received the reply dtd.22.6.90 from the opponent - respondent that the application dt.28.2.90 for the post of Khalasi will be considered onmerit, when such vacancies wrises. Still however, he is not cabled for trade pask test for the post of Station Wagon Driver, when the juniors Shri Suresh Uttam Rao is called for trade test mixtax by the letter dt.2.1.91. A copy of the said letter is annexed herewith as Annex. 'B'. The applicant seniority is not considered without any reason so the letter dated 2.1.91, is annexed as Annex.'C'. Annex.'C' should not be acted upon.

Annex. 18 16t. ARREXX2.1.91.

7. Relief(s) sought:

The applicant should be called for trade test for the post of Station Wagon Driver, and till then the opponent be restrained from taking trade test for the post of Station Wagon Driver till this application is decided.

8. Interim order, if prayed for;

Pending final decision of the application, the applicant seeks issue of the following interim order:

The respondent be restrained from taking trade test for the test of Station Wagon Driver and appoint any one to dispose till the disposal of this order. 9. Details of the remedies exhausted.

The applicant made applications to the respondents on 22.2.1990, 25.6.90 and 7.12.1990, and 7.9.90. Still however he has not got any reply from the respondent.

10. Matter hot pending with any other court, etc.

The applicant dex further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

- 11. Pariculars of Bank Draft/Postal Order in respect of this application.
 - Number of the Indian 8 01 862798 Postal Order:

Name of the issuing post office.

3. Date of the issue of postal order.

Navrangpura, Ahmedabad.

21.1.1991.

4. Post office at which payable.

Navrangpura Post Office, Ahmedabad.

12. Details of Index.

Is enclosed herewith.

List of enclosures:

Annex. 'A' A letter dated 22.6.90 written by the applicant to the opponent.

- A letter written by the opponent on 2.1.91 to Shri Sureshrack Rao.
- Application made by the applicant to the respondent on 2.1.91.

Postal Order No. 8 01 862798 dt.2.1.91.

VERIFICATION:

I, Bhailal son of Manilal, age 32 years, working as a Safaiwala, resident of Manjalpur, Harijan Vas, Vadodara, do hereby verify that the contents from 1 to 13 are true to my personal knowledge, and belief and I have not suppressed any material facts.

Place: Ahmedabad.

Date: 21/1/1991.

millain ngollain

Signature of the applicant.

Filed by Mr. P. 17. Forchla Les ned Advocate for Petitioners with second set & ... I ... spares
copy served/not served to other side (

Dr. 21/19 Dy Registrar C.A.T.(J)
A bao Bench

A1 5

GOVERNMENT OF INDIA (MINISTRY OF RAILWAYS) RAILWAY STAFF COLLEGE BARODA-4

Dt.23.6.76

This is to certify that Shri Bhailal Manilal has worked as a casual labourer Safaiwala for the period shown as under:-

	11.4.73	to	25.4.73	15	days
	27.4.73	to	29.6.73	30	**
	14.7.73	to	28.7.73	15	
	29.7.73	to	14.9.73	47	н
	16.9.73	to	1.11.73	47	
	3.11.73	to	24.11.73	22	
	26.11.73	to	26.11.73	1	11
	28.11.73	to	28.11.73	1	
	21.1.74	to	4.2.74	15	••
	8.2.74	to	22.2.74	15	"
C. Principal Control	23.2.74	to	1.3.74	7	
	13.5.74	to	22.5.74	10	••
	17.6.74	to	14.8.74	59	•
	16.8.74	to	16.9.74	32	

Campus Supreintendent Railway Staff College, Baroda-4

True estry Brimer Airoeau

BA2 \$ 6

GOVERNMENT OF INDIA (MINISTRY OF RAILWAY) RAILWAY STAFF COLLEGE BARODA-4

Dt. 28.1.75

Certificate

It is certified that Shri Bhikhabhai Manilal has worked as a casual labourer safaiwala for the period shown below:-

17-6-74	to	16-7-74
17-7-74	to	16-9-74
18-11-74	to	3-12-74
4-12-74	to	18-12-74
29-12-74	to	27-1-75

Principal, Railway Staff College, Baroda.

Tun eden Brumeth Advocati

A A3

Railway Staff College, Vadodara

Office Order 80. E/85/1 4-1-1985.

Sub; - Grant to Temporary Status

The following Safaiwala casual labourers working in this college, have completed 120 days of continuous service. As such, as per Railway Beards orders, they are entitled to temporary status from the dates they have completed 120 days of continuous service. accordingly, they wave completed 120 days are granted temporary status with xex effect from the date shown against each;

S1. Name Date from which temporary status granted.

S/Shri

1

a) anti		
1.	Bhailal, M. Bhangi	20-9-1981
2.	Vinod Chiman	25 -2- 1982
3.	Manu Ravji	12-9-1982
4.	Soma Daru	10-2-1984
5.	Ramesh Chiman	9-2-1983

The grant of temporary status to them will not in any way effect the seniority position which the are holding at present in the approvoa list of Safailwla Casual Labour engagement,

The cases of the remaining casual labourers are being amined and they will also be granted temporary status as and when it becomes due as per extant orders.

This has the approval of the competent authority.

(File No. E/Class /IV/Temp.Status/Safaiwala)

for Principal

copy of prof. (Accounts) Master File, Health Inspector,
All Notice Bearda,

Two way

194

Dt. 28-6-84.

From;Bhailal Manilal,
Safaiwala,
C/o. HI/RSC/BRC

To; The Principal, Railway Staff College, Baroda-390004.

Respected Sir,

Sub; - Request for transfer from Sanitary Department to OS's Office.

Sir, presently I am working as Safaiwala under the control of Health Inspector of Rly., Staff College. However, I am very much & interested to work as office Khalasi/Peon under Office Supdt. of this College. In this connection I would like to mention here Sir, as and when the Marker goes on leave, I am deputed to work vice him and thereby I gained experience in this field also.

It is understood that few vacancies of peons are likely to be filled ixn in shortly request your goodself to kindly consider case and transfer me from MISSMM HI's Office to OS's Office and put me to work as Office Khalasi/peon .

I shall be ever gratful to the administration for doing this favour to me.

Thanking you,

Yours faithfully,

(Bhailal Manilal)

True eoly

8

A5 900

(GUJARAT PRADESH)

BARODA STATE & JILLA VIBHAG. D/K/S/S/45//89-90.

Rg. No. E.3633

Date 3-7-1987.

P.M. Solanki PRAMUKH.

To,
The Principal,
Rly. Staff College,
Pratapnagar,
BARODA.

Re; - To be fill the vacancy of 'Wardboy' or Khalasi.

Dear Sir,

5

I the undersigned the President of 'DALIT KALYAN SEVA SANGH' kindly bag to lay down few lines for you sympathatic consideration.

We like to point out that Mr. BHAILALBHAI MANILAL SOLANRI, who is working under your kind control as a "SWEEPER" Since last ten years. He drawn that till Today he has not get any promotion nor any Increment from your side. He is more sincer in this duty.

We are requesting and suggesting this name of Mt.Bhailalbhai Manilal Solanki for the promotion or hire category. Further We request you that in future there will be a vacancy of KHALASI or WARDBOY please select for this post.

Awaiting for the favourable reply from your side, Thanking you, Sir,

Yors faithfully,

(PRESIDENT)

Time copy

FROM:-Bhailal Manilal Solanki Safaiwala, C/o. HI/RSC/BRC

5-9-88.

OC 18 TO: The Chairman & Prof. (Mgt). RSC Sports Club, RSC/BRC.

Respected Sir,

3

1

Re:- Application for consideration for the post of marker.

With due respect, I beg to state that I have worked as a replacement for Marker in RSC Badminton cour during the period from 1983-1985 and agained experience in this field. Since I cam to know that you are going to select Markers, from Class-IV staff, I submit this spplimation with a hope that you may give due consideration based on my experience in this field. Sir, for your information, I would like to state that I know almost all the games, especially, badminton, squeash, table tennis, Volleyball, Cricket, billiards etc. Sir, peior to the posting of Mr. Sitaram, my father Manilal Mangal was the Marker and during his entire tenure, after office hours, I have been assisting him and whenever he goes on leave, I have been looking after the duties and I am very much conversent with the overall supervision of these games. I can be entrusted any of the work that are & connected with sports including the arrangements on the prize distribution function, etc.

I shall be ever grateful to you Sir, for your favourable action on my huble request.

Thanking you,

Yours faithfully,

(BHAILAL MANILAL SOLANKI)

True coly Brimer Advedu

Tp;

12

The Principal Railway Staff College Vadodara

Respected Sir,

Sub; - Application for the post of Cleaner/Driver in railway Staff College.

I the undersigned beg to subnit that I came to know that two sanctioned postss of Drivers are lying vacant in the Hostel one of them. My bio-data is as under;-

NAME

BHAILAL MANILAL SOLANKI

Designation

Safaiwala

Under whom work-

ing at present

Health Inspector/RSC

Educational Qln Can write and read

Driving Licence No. 747626

What type of vehicles

Metador : Heavy Duty truck.

can operate

Maruti : Ambassador

Whather belonging to

SC/ST

à

Yes

I am a young man of 31 years old and possess a good physique.

I will be obliged if I am given a chance to work as a Driver/Cleaner under your kind control to show my skill.

Thanking you,

Yours faithfully,

(Bhailal Manilal)

Baroda.

17th March 1989.

Twe coly Brimers Advisente

12 HAS

From; - Bhailal Manilal Solanki Safaiwala, under HI/RSC/-BRC.

dt. 19-7-89.

To, The Principal, Railway Staff College, Pratapnagar, Baroda.

(Through proper canel)

R/Sir,

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Sub: - Request for transfer as a Khalasi under HS/RSC.

Ref:- My application dt. dt. 26-6-84, 19-7-88, , 5-9-88 & 7-7-89.

I beg to submit following few lines for your sympathetic consideration please.

I am working as a Safaiwala under HI/SC since June 1983. I respectfully submitted my application under HS/RSC on above dates. But so far no opportunity as a Khalasi is given to me even with falling no. of vacanacies of Khalasis.

Now one more post of Khalasi under HB/RSC is going to be vacant on 31-7-89 due to retirement of Shri Manilal Purshottan.

Sir, I hope that now my case may be considered and opportunity may be given to me to serve as a Khalasi under HS/RSC against the above vacancy.

For kind & sympathetic consideration please.

(Bhailal M. Solanki SFA/HI-RSC.

Time coly

13 Agra

BHAILAL MANILAL.

Railway Staff Cp}lege, Lalbaug, Pratapnagar, Baroda-390004.

To,
The Secretary,
Schedule Caste/Schedule Tribe,
Rail Bhavan,
New Delhi-110001.

Sub; - Application for transfer from Sanitary Dept. to Peon/Khalasi Post in R.S.C.

Dear Sir,

I the undersigned request you to kindly go through the following and do the needful

At present I am working as Sanitary Sweeper in the above said department., since 16-6-83. In our department I am the senior person and I would like a change from Sweeper to Peon/Khalasi post. I would like to bring in to your kind knowledge that one Mr. Manilal Purushottam working as office peon in the same staff college is going to be retired on 31-7-89. Hence I humbly request you to kindly give me a chance in the place of him and I assure you may sincere service to my department and faithfull to my superios.

My seweral applications regarding the same subject remain unanswered. Once again I humbly request you kindly do the needfull and let me allow to work as a peon/Khalasi in the same staff college.

Thanking you,

Yours faithfully,

Time coly

BHAILAL MANILAL.

A10 14

TO: The Principal, Railway Staff College, BARDDA .

Respected Sir,

With due request, I am inform to you some few lines for difficult and circumstance of Government Service. Kindly reffer my problem and may be help me.

I am working under Ministry of Rly. RSC/BRC since 11.4.73 as temporary post in Health Inspector RSC/BRC. In between not sanction ELA of Safaiwala, our office should transfer ELA in garden Khalasi. When 1974 Railway employees goes on strikes, that time who are attending service, those employees got special benift., of railway service or if his elder son like to work t so they should get service in railway. And those employees working in temporary, they should may be permanent in service such rules not effect for my service.

Mr. Manilal Mangal who has working as 'Marker' in courts RSC. So many time Manilal Mangal 'Market' going also, long period leave. That time I look after Marker job also. After retirement of Shri. Manilal Mangal &marker' I applied for post of 'Marker' but office should not given me chance. As per Govt. order of SC/ST community will get first chance for promotion or appointment but in our office not follow the Govt. order. BRX COXXXX X COXXXX X COXXXX X COXXXX X COXXX X COXXX

There were many employees working under garder Khalasi or ELA-service. When our office require some post of Khalasi cleaners and peon, that time office direct recruit from garden CS office RSC. In time I am also apply for the same grade but they are exempt my request and direct refuse Safaiwala.

I am give few particulars, who are appoint from garden to direct office peon;

Mr. Shanti Prasad.

Mr. Rajesh Shivlal

Mahesh Babu 3.

6. Mr. Bhikha Babu.
7. Mr. Latif Nathu
8. Mr. Ramesh Manilal
9. Mr. Natwar Ambalal
10. Mr. Laxman. S.
11. Mr. Swapan Chakarvarthy. -do-

12. Mr. Natwar Ambalal.
13. Mr. Vasant Bharao
14. Mr. Puja Jafar
15. Mr. Natwar Shrimali

16. Mr. Arjun

-do- True erly Brunus 2... Advocate



17.

Gr. Gokul Mr. Magan Waghela 18.

19. Mr. Dutta Chaudhari

Mr. Moti Vasava 20.

21. Mr. Chhajan Goving

22. Mr. Manjula Barot

23.

Mr. Ishwar Chimman Mr. Anil Dube Mr. Fate Singh From Dahod 24.

25.

26. Mr. Suresh Uttamrao.

Other that same employees working earlier in Bunglow Private service, those employees direct recruit in railway service these are following mame.

2.

Mr. John. S. Mr. Sihachalam Mr. Chandubhai. S. 3.

Such type rules and regulation maintain in our office and we are not got upper base and upper class service.

Recently 31.7.89 one Hostel Khalasi retired from railway service. I request for may be appointed as a Khalasi in Hostel.

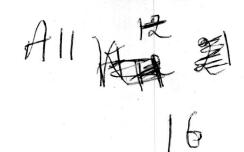
I request to you may be satisfy reply and kind manner. I one application posted by register AD to Principal but you are not given me reply against mybapplication.

Dated 26-6-84 to 19-7-88, ,5-9-88 and 19-7-89 these application posted through proper channerl. Kindly take necessary action and put to administration. I hope for your reply and helpful to my service.

Yours faithfully,

Bhailal Manilal Harijan Safai Wala.

Tue color



RAILWAY STAFF COLLEGE VADODARA-390 004

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Mr.Bhailal Manilal working as Safaiwala in this college, in addition to his duties, has been the rest giver to the Marker who is posted in Badminton Court, whenever he goes on leave/rest.He has been doing this responsibility in a systamatic manner to the satisfaction of the Sports Officer.

(P.C.Sharma)
Sports Officer/P(TM)
8/6/87

Thur coly Bruner Barocal

17/2 17/2

RAILWAY STAFF COLLEGE, VADODARA.

No. E/NG/Cl./IV/File
Date: 4th October 1989.

NOTICE

Class IV Employees WorkBng in the grade

B 750-940 (R) with office supdt. /Library/HS Office/CS Office and HI office, who are willing to work in Hostel supdt. Office & campus Supdt. Office and are literate may give their willingness to the office supdt. within a weeks& time.

For PRINCIPLA.

C/- OS/ODL/MS, Please get it noted by concefned staff.

Twe coly Bruner

AA A113 23 13 18

From; -Bhailal Manilal, Safaiwala. C/o, Health Inspector, RSC-BRC.

TO: The Rrincipal RSC-BRC

Respected Sir,

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Sub; - Request for transfer from Sanitary Department to HS Office, RSC-BRC.

Sir, presently I am working as Safaiwala under/the control of Health Inspector of Railway Staff College. kkas zini ka saikks sh zebne nesq However, I am very much interested to work as Office/Khalasi/ peon under HS Office of this College. As I know driving and also I am holding Driving Licence No. 747626, I may be able to get some future promotions to officiate as driver etc., if I am given change to work as Khalasi in HS office thereby having some hope of future prospects in my carrer, whencer any chance of filling + up the vacancies of drivers etc. as per rules and suitability etc.

Therefore, I may be considered to be posted as a Khalasi under HS office.

Thanking you,

Yours faithfully,

(Bhailal Manilal) Safaiwala HI Office RSC-BRC.

Vadodara

Dt. 6-10-89.

True coby Brimer Advoteati

RAILWAY STAFF COLLEGE, VADODARA.

OFFICE ORDER NO. E/90/6 DATED 10-1-90.

I. The undermentionned persons who have passed the screening test for regular emphoyment are appointed as temporary Khalasis Scale Rs. $750-940(R\ S)$ on their existing pay against the existing vecancies.

5. No	S. No. Name Posted as	
1.	Shri Ranchhod Kalidas	Garden Kh. under C.S.
2.	Shri B har at Ishwar	Khalasi under Office Supdt.
3.	Shri John Santial	Bungalow Peon under 0.5.
4.	Shri Ramesh Chandu	Bunglow Peon under 0.S.
5.	Shri N. Simhachalan	Khalasi under office Supdt.

They have passed requisite Medical Examination.

Their appointment is purely on temporary basis and tem their services are liable to be terminated on 14 days notice.

II. The designations indicated against the names of the undermentioned persons in this office office Order No. E/89/129 dated 24-12-89 may be corrected as shown below;-

Shri Harish Ramanlal Garden Kh. under & S.
 Shri Dipak R. Kadam Khalasi under Campus Supdt.
 Shri Ramesh Moti Garden Kh. under C.S.

NO. E/REC/Cl.IV/Pt. I.

For PRINCIPAL.

C/ Prof.

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True coly Burner Solve ook

To, The Principal, Railway Staff College, Baroda.

Respected Sir,

r

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That I the undersigned was serving as (Casual Labour) during 1972 and at that time daily wages was at the rate of 2.30 Rs. and during the year 1973 at the rate of Rs. 3.76 and after the 120 days working and other workers who were deserving for the full payment of wages and the temporary statement waxxx was also iffx issued to same of the workers, and after due application and we have visited you many times yet no satisfactory response ia given to us.

Hence you are requested to look into the matters.

Khalasi

- Vasant Bhairao. 1.
- Ahmmed Husain 2.
- Arjun Bhikha 3.
- Ranchod Mela 4.
- 5. Oka Narottam
- 6. Magan Somabhai
- 7, Chandu Siva
- 8. Devji Godhan

- REVERN TEMBERXXX&

- 10. Kanchan Magan Ambalal
- 12. Balwant Kolkar
- 12. Latif Jobhai
- 13. Chaganbhai Goving
- 14. Raiji Puja
- 15. Mahesh B. Kabur

Safai Worker.

- 1. Chagan Babala Solanki
- 2. Rhailal Manilal
- Kanu Kalidas 3.
- Bhikha Manilal 4.
- 5. Keshav Raihi
- 6. Rameshbhai
- Chandu Kalidas. 7.
- Kantibhai Somabhai 8.
- Vinod Chimman. 9.

Twe coly

Something